Subject:- SOUND RESTRICTIONS AND TOURISM IMPACT IN GOA

Starred LAQ No.002B tabled by Shri.Vijai Sardesai, MLA to be answered on 08/08/2025.

QUESTION

002B. *WILL the Minister for Environment & Climate Change be pleased to State:

a. whether the current sound restrictions in the state, particularly the prohibition on playing music beyond 10.00 p.m., are adversely affecting the tourism industry in Goa; if so, the detailed assessments or reports highlighting the impact on tourist inflow, event organizers and related businesses;

b. the status of all communications including letters and representations sent by the State Government to the Central Government seeking relaxation of sound restriction timings in the last 5 years specifically, to allow music and amplified sound beyond 10.00 p.m. for events held in designated zones or outdoor venues;

c. whether the State Government has proposed or received any response from the Central Government regarding amendments or relaxations to the Noise Pollution (Regulation and Control) Rules, 2000, to accommodate the unique tourism and cultural needs of Goa; if so, furnish copies of such correspondence with current status on these proposals;

ANSWER

By Shri. Aleixo Sequeira, Hon'ble Minister for Environment & Climate Change.

Sir, no such specific assessment is done by this Department.

Sir, the letters addressed to MoEFCC by the Hon'ble Chief Minister of Goa and the Minister for Environment are annexed as **Annexure 'A' Colly.**

The Goa State Pollution Control Board has also provided inputs and suggestions for amendment to the Noise Pollution (Regulation and Control) Rules, 2000 to the Central Pollution Control Board. The copy of the same is attached as **Annexure 'B'**.

Sir, the letters addressed by the Minister of Environment, Forest and Climate Change to the Hon'ble Chief Minister of Goa is enclosed as Annexure 'C'.

d. the policy measures and criteria adopted by the State Government to balance the enforcement of sound pollution norms with the promotion of tourism, including designated entertainment zones if any where sound restrictions may be relaxed along with the safeguards put in place to address concerns of local residents; and

The Board has provided inputs and suggestions for amendment to the Noise Pollution (Regulation and Control) Rules, 2000 to the Central Pollution Control Board to balance one enforcement and foreseen promotion.

e. the details of ongoing or planned initiatives if any by the State Government to engage stakeholders including tourism industry representatives, local communities and environmental experts on formulating sound regulation policies that supports sustainable tourism while minimizing disturbance to the residents?

Sir, no such initiatives is taken by the Department.